

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 2/RP/2019**

**in**

**Petition No. 95/MP/2017**

- Subject : Petition under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulations 103, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the judgment and order dated 17.12.2018 passed in Petition No. 95/MP/2017.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Welspun Energy Private Limited and Ors.

**Petition No. 125/MP/2019 along with IA No. 63/IA/2019**

- Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of order dated 17.12.2018 passed by the Commission.
- Petitioner : Avaada Energy Private Limited
- Respondents : Solar Energy Corporation of India Limited and Ors.
- Date of Hearing : 17.10.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI  
Shri Prabhas Bajaj, Advocate, SECI  
Shri Shubham Arya, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri S. Das, SECI  
Shri Gopal Jain, Sr. Advocate, Welspun and Avaada Energy  
Shri Amit Ojha, Advocate, Welspun and Avaada Energy  
Ms. Meha Chanrda, Advocate, Welspun and Avaada Energy  
Ms. Shreya Mukerjee, Advocate, Welspun and Avaada Energy  
Shri Ashish Bhardwaj, Advocate, Welspun and Avaada Energy  
Shri Amit Ojha, Advocate, Welspun and Avaada Energy



## **Record of Proceedings**

Learned senior counsel for Solar Energy Corporation of India Limited (SECI) and Learned senior counsel for Welspun Energy Private Limited and Avaada Energy Private Limited advanced their extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. On the request of the parties, time to file written submissions was granted till 4.11.2019 with copy to each other. The Commission directed that due date of filing written submissions should be strictly complied with. No extension shall be granted on any account.

3. Subject to this, order in the Petitions was reserved.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

